

**MINUTES OF THE MEETING No. 45/11 dated 9.2.2011 UNDER THE CHAIRMANSHIP OF Shri V.K Srivastava, Addl. DG**

**NC MEETING UNDER THE CHAIRMANSHIP OF SHRI V.K. SRIVASTAVA, ADDL.DG AND LIST OF OFFICERS PRESENT IN THE MEETING IS GIVEN BELOW:-**

1. Shri Jasbir Singh, IA, Deptt. of C&PC (Chem.Div.)
2. Shri Saish Kumar, IA, DIPP
3. Shri S.K Aggarwal DC (SSI)
4. Shri A.K Aggarwal, Jt. IA
5. Shri Nand Lal, DIPP
6. Shri A.K. Cashyap, Dy. DGFT
7. Shri G. Saravanan, FTDO

The Committee first considered minutes of the ALC Meeting No.44/11 for confirmation and confirmed and adopted the same without any change.

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|----------------------------------------------|--------------------------------------------------------------------------------------------------------------------------------------------|
| Case No M-319<br>NC No.45/11<br>Dated 9.2.11 | M/ s Surya International, Ahmedabad<br>F.No. 01/83/50/ 2035/AM08/DES-IV<br>RLA F.No.08/24/40/256/AM08<br>Lic.No.0810070674 dated 13.3.2008 |
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The Committee considered the case as per agenda and in view of the written comments forwarded by DC (MSME) vide U.O.No.17(6)/2009-Food dated 10.1.2010 the Committee decided to approve the case on repeat basis as per norms decided earlier in Meeting No.44/10 dated 27.1.2010 (held on 3.2.2010), Case No.130, as under:-

| Export Item                                                                        | Qty. | Import Item                            | Qty.    |
|------------------------------------------------------------------------------------|------|----------------------------------------|---------|
| Flavouring Essence<br>(containing 84% of<br>Propylene Glycol<br>(Propane 1,2-DIOL) | 1 Kg | PROPYLENE GLYCOL<br>(Propane 1,2-Diol) | 0.84 Kg |

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

|                                              |                                                                                                                                          |
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| Case No M-320<br>NC No.45/11<br>Dated 9.2.11 | M/ s Rupana Paper Mills (P) Ltd,<br>F.No. 01/83/50/ 1137/AM09/DES-IV<br>RLA F.No.05/24/40/985/AM08<br>Lic.No.0510233641 dated 31.12.2008 |
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 17.2.2011 issued by this office. Accordingly the case may be re-listed on 9.3.2011..

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| Case No M-321<br>NC No.45/11<br>Dated 9.2.11 | M/ s Nagar Haveli Perfumes & Aromatis, Mumbai<br>F.No. 01/83/50/ 815/AM09/DES-IV<br>RLA F.No.03/95/40/393/AM09<br>Lic.No.0310487431 dated 23.9.2008 |
|----------------------------------------------|-----------------------------------------------------------------------------------------------------------------------------------------------------|

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 9.3.2011.

**Office of Directorate General of Foreign Trade  
New Delhi -0**

**Para 4.7 Decision(DRAFT)**

**MEETING NUMBER** : 45/83-ALC1/2010 **MEETING DATE** : 09.02.2011

|   |                                                                                                                                                                                                                                                                              |                                  |                                            |                                        |
|---|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|----------------------------------|--------------------------------------------|----------------------------------------|
| 1 | <b>Case No.:</b> 344/24/87-ALC1/2007                                                                                                                                                                                                                                         | Party Name:STERLING BIOTECH LTD. | Meet No/Date:45/83-ALC1/2010<br>09.02.2011 | <b>Status:</b> Case<br><b>Deferred</b> |
|   | HQ File :01/87/050/00477/AM06/                                                                                                                                                                                                                                               | RLA File :34/24/040/00081/AM06/  | Lic.No/Date:3410013965<br>27.07.2005       | Defer<br>Date:09.03.2011               |
|   | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 17.2.2011 issued by this office. Accordingly the case may be re-listed on 9.3.2011.. |                                  |                                            |                                        |

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| 2 | <b>Case No.:</b> 4/13/85-ALC3/2008                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                       | Party Name:HIMADRI CHEMICALS & INDS.<br>LTD. | Meet No/Date:45/83-ALC1/2010<br>09.02.2011 | <b>Status:</b> Case<br><b>Deferred</b> |
|   | HQ File :01/85/050/00094/AM09/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                           | RLA File :02/24/040/00039/AM09/              | Lic.No/Date:0210112510<br>15.05.2008       | Defer<br>Date:09.03.2011               |
|   | <b>Decision :</b> The Committee considered the case as per agenda. The Committee noted that in the online agenda, (i) softening point item of export 110-1115 Deg. C and (ii) Nomenclature of item of import i.e. Soft Pitch are shown. TA(MSME) vide its U.O.No.23(1)/2010-Chem dated 17.1.2011 as pointed out that (i) above is not feasible and (ii) above should be Coal Tar Soft Pitch instead of Soft Pitch. A letter issued on 19.1.2011 and reminder dated 22.2.2011 to the firm seeking clarification on (i) and (ii) above. Accordingly the case may be re-listed on 9.3.2011. |                                              |                                            |                                        |

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| 3 | <b>Case No.:</b> 3/34/83-ALC1/2009                                                                                                                                            | Party Name:PIRAMAL HEALTHCARE<br>LTD.(FORMERLY NICHOLAS PIRAMAL) | Meet No/Date:45/83-ALC1/2010<br>09.02.2011 | <b>Status:</b> Case<br><b>Deferred</b> |
|   | HQ File :01/83/050/00588/AM10/                                                                                                                                                | RLA File :03/95/040/00464/AM10/                                  | Lic.No/Date:0310543184<br>29.10.2009       | Defer<br>Date:09.03.2011               |
|   | <b>Decision :</b> The Committee considered the case as per agenda. U.O. has been sent to DBT on 22.2.2011. Comments awaited. Accordingly the case may be relisted on 9.3.2011 |                                                                  |                                            |                                        |

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| 4 | Case No.:69/34/83-ALC1/2009                                                                                                                                                                                                     | Party Name:SYNTHITE INDUSTRIES LIMITED | Meet No/Date:45/83-ALC1/2010<br>09.02.2011 | Status:Case<br>Deferred  |
|   | HQ File :01/83/050/00654/AM10/                                                                                                                                                                                                  | RLA File :10/24/040/00086/AM10/        | Lic.No/Date:1010035931<br>11.11.2009       | Defer<br>Date:09.03.2011 |
|   | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 9.3.2011. |                                        |                                            |                          |

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| 5 | Case No.:6/36/83-ALC1/2009                                                                                                                                                                                                       | Party Name:DANISCO (INDIA) PVT LTD | Meet No/Date:45/83-ALC1/2010<br>09.02.2011 | Status:Case<br>Deferred  |
|   | HQ File :01/83/050/00667/AM10/                                                                                                                                                                                                   | RLA File :05/23/040/00073/AM10/    | Lic.No/Date:0510253018<br>20.11.2009       | Defer<br>Date:09.03.2011 |
|   | <b>Decision :</b> The Committee considered the case as per agenda. Another reminder to go to M/o Food Processing. A reminder is issued on 6.12.2010, 19.1.2011 and 22.2.2011. Accordingly the case may be re-listed on 9.3.2011. |                                    |                                            |                          |

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| 6 | Case No.:8/42/83-ALC1/2009                                                                                                                                                                                                      | Party Name:UNIVERSAL OLEORESINS | Meet No/Date:45/83-ALC1/2010<br>09.02.2011 | Status:Case<br>Deferred  |
|   | HQ File :01/83/050/00789/AM10/                                                                                                                                                                                                  | RLA File :10/24/040/00102/AM10/ | Lic.No/Date:1010036549<br>24.12.2009       | Defer<br>Date:09.03.2011 |
|   | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 9.3.2011. |                                 |                                            |                          |

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|---|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|----------------------------------------------|--------------------------------------------|--------------------------|
| 7 | Case No.:17/50/83-ALC1/2009                                                                                                                                                                                                                                                                                                                                                                      | Party Name:HIMADRI CHEMICALS & INDS.<br>LTD. | Meet No/Date:45/83-ALC1/2010<br>09.02.2011 | Status:Case<br>Deferred  |
|   | HQ File :01/83/050/00961/AM10/                                                                                                                                                                                                                                                                                                                                                                   | RLA File :02/24/040/00228/AM10/              | Lic.No/Date:0210138781<br>03.03.2010       | Defer<br>Date:09.03.2011 |
|   | <b>Decision :</b> The Committee considered the case as per agenda. The Committee noted that in the online agenda, the import quantity is shown as 1.500 MT while the export quantity shown as 12240.00 MT which is not feasible. A letter has been issued on 19.1.2011 seeking clarification from the firm/RLA. Reminder issued on 18.2.2011. Accordingly the case may be re-listed on 9.3.2011. |                                              |                                            |                          |

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| 8 | Case No.:13/52/83-ALC1/2009                                                                                                                                                                                                                                                                                                                                   |  | Party Name:KANCOR INGREDIENTS LIMITED |                | Meet No/Date:45/83-ALC1/2010<br>09.02.2011 |     | Status:Case Approved |  |
|   | HQ File :01/83/050/00983/AM10/                                                                                                                                                                                                                                                                                                                                |  | RLA File :10/24/040/00135/AM10/       |                | Lic.No/Date:1010037676<br>12.03.2010       |     | Defer Date:          |  |
|   | <b>Decision :</b> The Committee considered the case as per agenda. On the basis of written comments provided of Spices Board vide Letter No.MKT/FNP/02/09-10/6422 dt. 25.11.2010 stating that the weighted average yield comes to 13.79 % whereas the firm has applied at 11.72 % yield, the Committee decided to approve the case at 13.79% yield as under:- |  |                                       |                |                                            |     |                      |  |
|   | Item of Export                                                                                                                                                                                                                                                                                                                                                |  | Qty                                   | Item of Import |                                            | Qty |                      |  |

|                                                                                                                                                               |          |                                    |           |
|---------------------------------------------------------------------------------------------------------------------------------------------------------------|----------|------------------------------------|-----------|
| Oleoresin Black Pepper                                                                                                                                        | 16.41 MT | Light Black Pepper (Light Berries) | 119.04 MT |
| This decision is applicable for this licence only.<br>RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee. |          |                                    |           |

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| 9 | <b>Case No.:</b> 17/1/83-ALC1/2010                                                                                                                                                                                              | Party Name:PLANT LIPIDS PRIVATE LIMITED | Meet No/Date:45/83-ALC1/2010<br>09.02.2011 | <b>Status:</b> Case<br><b>Deferred</b> |
|   | HQ File :01/83/050/01048/AM10/                                                                                                                                                                                                  | RLA File :10/24/040/00144/AM10/         | Lic.No/Date:1010038017<br>31.03.2010       | Defer<br>Date:09.03.2011               |
|   | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 9.3.2011. |                                         |                                            |                                        |

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| 10 | <b>Case No.:</b> 2/13/83-ALC1/2010                                                                                                                                                                                                                                           | Party Name:BILTUBE INDUSTRIES LTD. | Meet No/Date:45/83-ALC1/2010<br>09.02.2011 | <b>Status:</b> Case<br><b>Deferred</b> |
|    | HQ File :01/83/050/00191/AM11/                                                                                                                                                                                                                                               | RLA File :31/24/040/00050/AM11/    | Lic.No/Date:3110043619<br>16.06.2010       | Defer<br>Date:09.03.2011               |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 18.1.2010 issued by this office. Accordingly the case may be re-listed on 9.3.2011.. |                                    |                                            |                                        |

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| 11 | <b>Case No.:</b> 5/13/83-ALC1/2010                                                                                                                                                                                              | Party Name:SYNTHITE INDUSTRIES LIMITED | Meet No/Date:45/83-ALC1/2010<br>09.02.2011 | <b>Status:</b> Case<br><b>Deferred</b> |
|    | HQ File :01/83/050/00194/AM11/                                                                                                                                                                                                  | RLA File :10/24/040/00023/AM11/        | Lic.No/Date:1010039098<br>17.06.2010       | Defer<br>Date:09.03.2011               |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 9.3.2011. |                                        |                                            |                                        |

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| 12 | <b>Case No.:</b> 7/13/83-ALC1/2010                                                                                                                                                                                              | Party Name:SYNTHITE INDUSTRIES LIMITED | Meet No/Date:45/83-ALC1/2010<br>09.02.2011 | <b>Status:</b> Case<br><b>Deferred</b> |
|    | HQ File :01/83/050/00196/AM11/                                                                                                                                                                                                  | RLA File :10/24/040/00021/AM11/        | Lic.No/Date:1010039111<br>18.06.2010       | Defer<br>Date:09.03.2011               |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 9.3.2011. |                                        |                                            |                                        |

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| 13 | <b>Case No.:</b> 8/13/83-ALC1/2010                                                                                                           | Party Name:SYNTHITE INDUSTRIES LIMITED | Meet No/Date:45/83-ALC1/2010<br>09.02.2011 | <b>Status:</b> Case<br><b>Deferred</b> |
|    | HQ File :01/83/050/00197/AM11/                                                                                                               | RLA File :10/24/040/00022/AM11/        | Lic.No/Date:1010039113<br>18.06.2010       | Defer<br>Date:09.03.2011               |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of |                                        |                                            |                                        |

comments from the Spices Board. Accordingly the case may be re-listed on 9.3.2011.

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| 14 | <b>Case No.:9/13/83-ALC1/2010</b>                                                                                                                                                                                               | Party Name:SYNTHITE INDUSTRIES LIMITED | Meet No/Date:45/83-ALC1/2010<br>09.02.2011 | <b>Status:Case Deferred</b> |
|    | HQ File :01/83/050/00198/AM11/                                                                                                                                                                                                  | RLA File :10/24/040/00014/AM11/        | Lic.No/Date:1010039131<br>21.06.2010       | Defer<br>Date:09.03.2011    |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 9.3.2011. |                                        |                                            |                             |

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| 15 | <b>Case No.:10/13/83-ALC1/2010</b>                                                                                                                                                                                              | Party Name:SYNTHITE INDUSTRIES LIMITED | Meet No/Date:45/83-ALC1/2010<br>09.02.2011 | <b>Status:Case Deferred</b> |
|    | HQ File :01/83/050/00199/AM11/                                                                                                                                                                                                  | RLA File :10/24/040/00020/AM11/        | Lic.No/Date:1010039132<br>21.06.2010       | Defer<br>Date:09.03.2011    |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 9.3.2011. |                                        |                                            |                             |

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| Case No.:1/17/83-ALC1/2010                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                              | Party Name:UNIVERSAL OLEORESINS    | Meet No/Date:45/83-ALC1/2010<br>09.02.2011 | Status:Case Approved |       |                     |          |    |                        |          |    |                  |         |       |                     |          |    |                                    |       |
| HQ File :01/83/050/00279/AM11/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                          | RLA File :10/24/040/00017/AM11/    | Lic.No/Date:1010039463<br>16.07.2010       | Defer Date:          |       |                     |          |    |                        |          |    |                  |         |       |                     |          |    |                                    |       |
| <b>Decision :</b> The Committee considered the case as per agenda. On the basis of written comments provided of Spices Board vide Letter No.MKT/FNP/04/09-10/6811 dt. 14.12.2010 stating that the weighted average yield comes to 17.76% (Ole-12.76 and Oil – 5%) whereas the firm has applied at 15.50% (Ole-13% and Oil-2.50%) yield, the Committee decided to approve the case at 17.76% yield as under:-<br><br><b><u>Export Item</u></b><br><table><tr><td>S.No.</td><td>Description of Item</td><td>Quantity</td></tr><tr><td>1.</td><td>Black Pepper Oleoresin</td><td>1.914 MT</td></tr><tr><td>2.</td><td>Black Pepper Oil</td><td>0.75 MT</td></tr></table><br><b><u>Import Item</u></b><br><table><tr><td>S.No.</td><td>Description of Item</td><td>Quantity</td></tr><tr><td>1.</td><td>Light Black Pepper (Light Berries)</td><td>15 MT</td></tr></table><br>This decision is applicable for this licence only.<br>RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee. |                                    |                                            |                      | S.No. | Description of Item | Quantity | 1. | Black Pepper Oleoresin | 1.914 MT | 2. | Black Pepper Oil | 0.75 MT | S.No. | Description of Item | Quantity | 1. | Light Black Pepper (Light Berries) | 15 MT |
| S.No.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                   | Description of Item                | Quantity                                   |                      |       |                     |          |    |                        |          |    |                  |         |       |                     |          |    |                                    |       |
| 1.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                      | Black Pepper Oleoresin             | 1.914 MT                                   |                      |       |                     |          |    |                        |          |    |                  |         |       |                     |          |    |                                    |       |
| 2.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                      | Black Pepper Oil                   | 0.75 MT                                    |                      |       |                     |          |    |                        |          |    |                  |         |       |                     |          |    |                                    |       |
| S.No.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                   | Description of Item                | Quantity                                   |                      |       |                     |          |    |                        |          |    |                  |         |       |                     |          |    |                                    |       |
| 1.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                      | Light Black Pepper (Light Berries) | 15 MT                                      |                      |       |                     |          |    |                        |          |    |                  |         |       |                     |          |    |                                    |       |

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|--------------------------------|-------------------------------------|--------------------------------------------|-------------------------|
| Case No.:2/17/83-ALC1/2010     | Party Name:GREENPLY INDUSTRIES LTD. | Meet No/Date:45/83-ALC1/2010<br>09.02.2011 | Status:Case<br>Approved |
| HQ File :01/83/050/00280/AM11/ | RLA File :02/24/040/00043/AM11/     | Lic.No/Date:0210145156<br>16.07.2010       | Defer Date:             |

**Decision :** The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(PC.Div.) vide their U.O.No. 46011/101/2000-PC.II dated 7.2.2011, the Committee decided to approve the case as under:-

| Export Item                                                                                                               | Qty.        | Import Item                    | Qty.     |
|---------------------------------------------------------------------------------------------------------------------------|-------------|--------------------------------|----------|
| Double Sided Decorative Laminated Sheets (without barrier paper) Thickness 1.0 mm, Avg. Weight 1.45 Kg +/- 2.5%/Sq. Meter | 1 Sq. Meter | 1. Kraft paper (60gsm-205 gsm) | 1.016 Kg |
|                                                                                                                           |             | 2. Base Paper (50gsm-150gsm)   | 0.266 Kg |
|                                                                                                                           |             | 3. Tissue Paper (20gsm-38gsm)  | 0.066 Kg |
|                                                                                                                           |             | 4. Phenol                      | 0.318 Kg |
|                                                                                                                           |             | 5. Melamine                    | 0.266 Kg |
|                                                                                                                           |             | 6. Methanol                    | 0.186 Kg |
|                                                                                                                           |             | 7. BOPP Film                   | 0.011 Kg |

Note: i) The above norms have been worked out for 1.0 mm thickness with an average weight of 1.45 Kg +/- 2.5%/Sq. Meter

17 ii) In the case of variation in thickness/weight, the quantity of items of import i.e. Kraft paper, Phenol and Methanol to be allowed by adopting the follows:

$$A \times B / C$$

Where A = Quantity of Kraft Paper, Phenol and Methanol allowed for 1.0 mm thickness  
With average weight 1.45 Kg +/- 2.5%/Sq. Meter

B = The thickness or weight per Sq. meter of Double sided Decorative Laminated Sheet  
(without barrier paper) to be exported

C = Either the thickness of 1.0 mm or weight of 1.45 Kg +/- 2.5%/Sq. Meter of 1.0 mm  
Thickness

iii) The quantities of items at S.No.(2) Base paper (3) Tissue paper, (5) Melamine and (7) BOPP Film will remain unchanged irrespective of change in thickness or weight of Export product

- iv) The above Norms/formula can be extended upto the export product having thickness  
Upto 25 mm.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

|    |                                                                                                                                                                                                                                                                                                                                                      |                                         |                                            |                             |
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| 18 | <b>Case No.:4/18/83-ALC1/2010</b>                                                                                                                                                                                                                                                                                                                    | Party Name:PLANT LIPIDS PRIVATE LIMITED | Meet No/Date:45/83-ALC1/2010<br>09.02.2011 | <b>Status:Case Approved</b> |
|    | HQ File :01/83/050/00284/AM11/                                                                                                                                                                                                                                                                                                                       | RLA File :10/24/040/00027/AM11/         | Lic.No/Date:1010039514<br>21.07.2010       | Defer Date:                 |
|    | <b>Decision :</b> The Committee considered the case as per agenda. On the basis of written comments provided of Spices Board vide Letter No.MKT/FNP/03/09-10/7542 dt. 6.1.2011 stating that the weighted average yield comes to 10.95% whereas the firm has applied at 15 % yield, the Committee decided to approve the case at 15% yield as under:- |                                         |                                            |                             |
|    | Item of Export                                                                                                                                                                                                                                                                                                                                       | Qty                                     | Item of Import                             | Qty                         |
|    | Black Pepper Oleoresin                                                                                                                                                                                                                                                                                                                               | 44.59 MT                                | Light Black Pepper (Light Berries)         | 297.30 MT                   |
|    | This decision is applicable for this licence only.<br>RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.                                                                                                                                                                                        |                                         |                                            |                             |

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| 19 | <b>Case No.:4/21/83-ALC1/2010</b>                                                                                                                                                                     | Party Name:SUPERLITE JOINTINGS PVT. LTD. | Meet No/Date:45/83-ALC1/2010<br>09.02.2011                                       | <b>Status:Case Approved</b>     |
|    | HQ File :01/83/050/00334/AM11/                                                                                                                                                                        | RLA File :05/24/040/00166/AM11/          | Lic.No/Date:0510270300<br>11.08.2010                                             | Defer Date:                     |
|    | <b>Decision :</b> The Committee considered the case as per agenda . As per written recommendation of DIPP vide their U.O.No. Nil dated 9.2.2011, the Committee decided to approve the case as under:- |                                          |                                                                                  |                                 |
|    | Export Item                                                                                                                                                                                           | Qty.                                     | Import Item                                                                      | Qty.                            |
|    | CAF Jointings Sheets<br>(Containing Min. 40%<br>Asbestos, 3.5% SBR & 3.5%<br>NBR)                                                                                                                     | 1 MT                                     | 1. Raw Asbestos Chrysotile<br>2. Synthetic Rubber SBR<br>3. Synthetic Rubber NBR | 0.40 MT<br>0.035 MT<br>0.035 MT |
|    | RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.                                                                                               |                                          |                                                                                  |                                 |

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| <b>Case No.:3/21/83-ALC1/2010</b> | Party Name:STAR BOXES INDIA PRIVATE LTD | Meet No/Date:45/83-ALC1/2010<br>09.02.2011 | <b>Status:Case Approved</b> |
| HQ File :01/83/050/00333/AM11/    | RLA File :04/24/040/00110/AM11/         | Lic.No/Date:0410116248<br>12.08.2010       | Defer Date:                 |

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| 20                                                                                                      | <b>Decision :</b> The Committee considered the case as per agenda . As per written recommendation of DIPP vide their U.O.No. Nil dated 9.2.2011, the Committee decided to approve the case as under:- |         |                                                         |                     |
|                                                                                                         | Export Item                                                                                                                                                                                           | Qty.    | Import Item                                             | Qty.                |
|                                                                                                         | Boxes Made out of Kraft Paper                                                                                                                                                                         | 1.00 Kg | 1. Kraft Paper of Rel. GSM<br>2. Industrial Corn Starch | 1.10 Kg<br>0.028 Kg |
| RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE. |                                                                                                                                                                                                       |         |                                                         |                     |

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| 21                                                                                                                                                                                                                              | <b>Case No.:10/21/83-ALC1/2010</b> | Party Name:SYNTHITE INDUSTRIES LIMITED | Meet No/Date:45/83-ALC1/2010<br>09.02.2011 | <b>Status:Case Deferred</b> |
|                                                                                                                                                                                                                                 | HQ File :01/83/050/00340/AM11/     | RLA File :10/24/040/00040/AM11/        | Lic.No/Date:1010039840<br>16.08.2010       | Defer<br>Date:09.03.2011    |
| <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 9.3.2011. |                                    |                                        |                                            |                             |

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| 22                                                                                                                                                                                                                              | <b>Case No.:11/21/83-ALC1/2010</b> | Party Name:SYNTHITE INDUSTRIES LIMITED | Meet No/Date:45/83-ALC1/2010<br>09.02.2011 | <b>Status:Case Deferred</b> |
|                                                                                                                                                                                                                                 | HQ File :01/83/050/00341/AM11/     | RLA File :10/24/040/00038/AM11/        | Lic.No/Date:1010039841<br>16.08.2010       | Defer<br>Date:09.03.2011    |
| <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 9.3.2011. |                                    |                                        |                                            |                             |

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| 23                                                                                                                                                                                                                                                                                                                                                         | <b>Case No.:12/21/83-ALC1/2010</b> | Party Name:KANCOR INGREDIENTS LIMITED | Meet No/Date:45/83-ALC1/2010<br>09.02.2011 | <b>Status:Case Approved</b> |
|                                                                                                                                                                                                                                                                                                                                                            | HQ File :01/83/050/00342/AM11/     | RLA File :10/24/040/00007/AM11/       | Lic.No/Date:1010039845<br>16.08.2010       | Defer Date:                 |
| <b>Decision :</b> The Committee considered the case as per agenda. On the basis of written comments provided of Spices Board vide Letter No.MKT/FNP/02/09-10/7543 dt. 6.1.2011 stating that the weighted average yield comes to 13.48% whereas the firm has applied at 11.72 % yield, the Committee decided to approve the case at 13.48% yield as under:- |                                    |                                       |                                            |                             |
|                                                                                                                                                                                                                                                                                                                                                            | Item of Export                     | Qty                                   | Item of Import                             | Qty                         |
|                                                                                                                                                                                                                                                                                                                                                            | Oleoresin Black Pepper             | 19.55 MT                              | Light Black Pepper (Light Berries)         | 145.04 MT                   |
| This decision is applicable for this licence only.<br>RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.                                                                                                                                                                                              |                                    |                                       |                                            |                             |

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| Case No.:13/21/83-ALC1/2010                                                                                                                                                                                                                                                                                                                                  | Party Name:KANCOR INGREDIENTS LIMITED | Meet No/Date:45/83-ALC1/2010<br>09.02.2011 | Status:Case Approved |
| HQ File :01/83/050/00343/AM11/                                                                                                                                                                                                                                                                                                                               | RLA File :10/24/040/00008/AM11/       | Lic.No/Date:1010039846<br>16.08.2010       | Defer Date:          |
| <b>Decision :</b> The Committee considered the case as per agenda. On the basis of written comments provided of Spices Board vide Letter No.MKT/FNP/02/09-10/7291 dt. 31.12.2010 stating that the weighted average yield comes to 13.98% whereas the firm has applied at 11.72 % yield, the Committee decided to approve the case at 13.98% yield as under:- |                                       |                                            |                      |
| Item of Export                                                                                                                                                                                                                                                                                                                                               | Qty                                   | Item of Import                             | Qty                  |
| Oleoresin Black Pepper                                                                                                                                                                                                                                                                                                                                       | 15.03 MT                              | Light Black Pepper (Light Berries)         | 107.48 MT            |
| This decision is applicable for this licence only.<br>RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.                                                                                                                                                                                                |                                       |                                            |                      |

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| 25 | <b>Case No.:14/21/83-ALC1/2010</b>                                                                                                                                                                                              | Party Name:KANCOR INGREDIENTS LIMITED | Meet No/Date:45/83-ALC1/2010<br>09.02.2011 | <b>Status:Case Deferred</b> |
|    | HQ File :01/83/050/00344/AM11/                                                                                                                                                                                                  | RLA File :10/24/040/00009/AM11/       | Lic.No/Date:1010039847<br>16.08.2010       | Defer<br>Date:09.03.2011    |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 9.3.2011. |                                       |                                            |                             |

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| 26 | <b>Case No.:1/29/83-ALC1/2010</b>                                                                                                                                                                                                                                            | Party Name:GLOBAL DRILLING FLUIDS<br>CHEMICALS LTD. | Meet No/Date:45/83-ALC1/2010<br>09.02.2011 | <b>Status:Case Deferred</b> |
|    | HQ File :01/83/050/00496/AM11/                                                                                                                                                                                                                                               | RLA File :34/24/040/00123/AM11/                     | Lic.No/Date:3410027876<br>07.09.2010       | Defer<br>Date:09.03.2011    |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 18.1.2010 issued by this office. Accordingly the case may be re-listed on 9.3.2011.. |                                                     |                                            |                             |

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| 27 | <b>Case No.:2/25/83-ALC1/2010</b>                                                                                                                                                                                                                                            | Party Name:BRAKEWEL AUTOMOTIVE<br>COMPONENTS(I)P.LTD. | Meet No/Date:45/83-ALC1/2010<br>09.02.2011 | <b>Status:Case Deferred</b> |
|    | HQ File :01/83/050/00436/AM11/                                                                                                                                                                                                                                               | RLA File :05/23/040/00095/AM11/                       | Lic.No/Date:0510272734<br>14.09.2010       | Defer<br>Date:09.03.2011    |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 20.1.2011 issued by this office. Accordingly the case may be re-listed on 9.3.2011.. |                                                       |                                            |                             |

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|  | <b>Case No.:6/25/83-ALC1/2010</b> | Party Name:UNIVERSAL OLEORESINS | Meet No/Date:45/83-ALC1/2010<br>09.02.2011 | <b>Status:Case Approved</b> |
|  | HO File :01/83/050/00440/AM11/    | RLA File :10/24/040/00035/AM11/ | Lic.No/Date:1010040117                     | Defer Date:                 |

**Decision :** The Committee considered the case as per agenda. On the basis of written comments provided of Spices Board vide Letter No.MKT/FNP/04/09-10/6810 dt. 15.12.2010 stating that the weighted average yield comes to 12.66% (Ole.8.66% and Oil-4%) whereas the firm has applied at 15.5% (Ole-13% and oil-2.5%) yield, the Committee decided to approve the case at 15.5% yield as under:-

**Export Item**

| S.No. | Description of Item    | Quantity |
|-------|------------------------|----------|
| 1.    | Black Pepper Oleoresin | 3.32 MT  |
| 2.    | Black Pepper Oil       | 0.64 MT  |

**Import Item**

| S.No. | Description of Item                | Quantity |
|-------|------------------------------------|----------|
| 1.    | Light Black Pepper (Light Berries) | 25.55 MT |

This decision is applicable for this licence only.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

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| Case No.:9/29/83-ALC1/2010     | Party Name:BANKIM PLAST PVT.LTD. | Meet No/Date:45/83-ALC1/2010<br>09.02.2011 | Status:Case Approved |
| HQ File :01/83/050/00504/AM11/ | RLA File :03/94/040/00549/AM11/  | Lic.No/Date:0310594929<br>04.10.2010       | Defer Date:          |

**Decision :** The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(PC.Div.) vide their U.O.No. 46011/85/2007-PC.II dated 31.1.2011, the Committee decided to approve the case as under:-

| Export Item No.                                                                                                  | Qty. | Import Item                                                                               | Qty.                                             |
|------------------------------------------------------------------------------------------------------------------|------|-------------------------------------------------------------------------------------------|--------------------------------------------------|
| 1) White Master Batch 1240<br>(containing 40+/-1% Titanium Dioxide, 20+/-1% LLDPE and 40+/-1% Calcium Carbonate) | 1 Kg | 1. Titanium Dioxide<br>2. LLDPE Granules<br>3. Calcium Carbonate                          | 0.4120 Kg<br>0.206 Kg<br>0.412 Kg                |
| 2) White Master Batch 1042<br>(containing 40+/-1% Titanium Dioxide, 30+/-1% LLDPE and 30+/-1% Calcium Carbonate) | 1 Kg | 1. Titanium Dioxide<br>2. LLDPE Granules<br>3. Calcium Carbonate<br>4. Optical Brightener | 0.4100 Kg<br>0.3075 Kg<br>0.3075 Kg<br>0.0050 Kg |
| 3) White Master Batch 303<br>(containing 82.5+/-1% LLDPE, 12+/-1% Silicone)                                      | 1 Kg | 1. LLDPE Granules<br>2. Fumed Silica<br>3. Poly Tetra Fluro Ethylene                      | 0.84975 Kg<br>0.03605 Kg<br>0.02060 Kg           |

|                                                                                                         |                 |            |
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| Gum)                                                                                                    | 4. Silicone Gum | 0.12360 Kg |
| RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE. |                 |            |

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| 30 | Case No.:13/29/83-ALC1/2010                                                                                                                                                                                     | Party Name:SAERTEX INDIA PRIVATE LIMITED | Meet No/Date:45/83-ALC1/2010<br>09.02.2011    | Status:Case<br>Approved      |
|    | HQ File :01/83/050/00508/AM11/                                                                                                                                                                                  | RLA File :31/24/040/00125/AM11/          | Lic.No/Date:3110044911<br>06.10.2010          | Defer Date:                  |
|    | <b>Decision :</b> The Committee considered the case as per agenda . As per written recommendation of DIPP vide their U.O.No. (TSW Section) dated 9.2.2011, the Committee decided to approve the case as under:- |                                          |                                               |                              |
|    | Export Item                                                                                                                                                                                                     | Qty.                                     | Import Item                                   | Qty.                         |
|    | Stitch Bonded Glass Fibre Fabrics                                                                                                                                                                               | 1.000 Kg                                 | Glass Roving (SE 1500 2400 C-F Tack – Pak BP) | 1.05 Kg/kg content in export |
|    | RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.                                                                                                         |                                          |                                               |                              |

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| 31 | Case No.:15/29/83-ALC1/2010                                                                                                                                                                                                                 | Party Name:LALITHA CHEM INDUSTRIES PVT.LTD. | Meet No/Date:45/83-ALC1/2010<br>09.02.2011            | Status:Case Approved |
|    | HQ File :01/83/050/00510/AM11/                                                                                                                                                                                                              | RLA File :03/95/040/00523/AM11/             | Lic.No/Date:0310595492<br>06.10.2010                  | Defer Date:          |
|    | <b>Decision :</b> The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div.) vide their U.O.No14010/48/2003-Ch.III dated 16.12.2010, the Committee decided to approve the case as under:- |                                             |                                                       |                      |
|    | Export Item                                                                                                                                                                                                                                 | Qty.                                        | Import Item                                           | Qty.                 |
|    | Lubricating Compound (Containing Stearic Acid 70% ) and 30% of Impact Modifier (MBS) (Methyl Methacrylate/Butadiene/Styrene Copolymer)                                                                                                      | 1 Kg                                        | 1. Stearic Acid<br>2. Impact Modifier (MBS) Copolymer | 0.700 Kg<br>0.300 Kg |
|    | RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.                                                                                                                                     |                                             |                                                       |                      |

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| Case No.:18/29/83-ALC1/2010 | Party Name:SAERTEX INDIA PRIVATE LIMITED | Meet No/Date:45/83-ALC1/2010<br>09.02.2011 | Status:Case<br>Approved |
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| 32                                                                                                      | HQ File :01/83/050/00513/AM11/                                                                                                                                                                                  | RLA File :31/24/040/00127/AM11/ | Lic.No/Date:3110044925<br>08.10.2010                                                  | Defer Date:                     |
|                                                                                                         | <b>Decision :</b> The Committee considered the case as per agenda . As per written recommendation of DIPP vide their U.O.No. (TSW Section) dated 9.2.2011, the Committee decided to approve the case as under:- |                                 |                                                                                       |                                 |
|                                                                                                         | Export Item                                                                                                                                                                                                     | Qty.                            | Import Item                                                                           | Qty.                            |
|                                                                                                         | Stitch Bonded Glass Fibre Fabrics                                                                                                                                                                               | 1.000 Kg                        | Glass Roving<br>(i) (T 30 SE 1500 300 TEX BP)<br>(ii) (T 30 SE 1500 207 4087 TKP BNT) | 1.05 Kg/kg<br>content in export |
| RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE. |                                                                                                                                                                                                                 |                                 |                                                                                       |                                 |

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| 33 | Case No.:20/29/83-ALC1/2010                                                                                                                                                                                                                                                  | Party Name:TECHNOVA IMAGING SYSTEMS PVT. LTD., | Meet No/Date:45/83-ALC1/2010<br>09.02.2011 | Status:Case<br>Deferred  |
|    | HQ File :01/83/050/00515/AM11/                                                                                                                                                                                                                                               | RLA File :03/95/040/00486/AM11/                | Lic.No/Date:0310595984<br>08.10.2010       | Defer<br>Date:09.03.2011 |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 18.2.2011 issued by this office. Accordingly the case may be re-listed on 9.3.2011.. |                                                |                                            |                          |

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| 34 | Case No.:16/29/83-ALC1/2010                                                                                                                                                                                                                                                                        | Party Name:INDIAN EXPLOSIVES LTD., | Meet No/Date:45/83-ALC1/2010<br>09.02.2011 | Status:Case<br>Deferred  |
|    | HQ File :01/83/050/00511/AM11/                                                                                                                                                                                                                                                                     | RLA File :02/24/040/00117/AM11/    | Lic.No/Date:0210149108<br>11.10.2010       | Defer<br>Date:09.03.2011 |
|    | <b>Decision :</b> The Committee considered the case as per agenda. It was discussed in the meeting and Committee decided to write to PESO, Nagpur, for their comments. A letter issued on 4.1.2010. Reminder issued on 20.1.2011 and 18.2.2011. Accordingly the case may be re-listed on 9.3.2011. |                                    |                                            |                          |

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| 35 | Case No.:23/29/83-ALC1/2010                                                                                                                                                                                                                                                  | Party Name:SWASTIC AUTO INDUSTRIES | Meet No/Date:45/83-ALC1/2010<br>09.02.2011 | Status:Case<br>Deferred  |
|    | HQ File :01/83/050/00518/AM11/                                                                                                                                                                                                                                               | RLA File :05/24/040/00245/AM11/    | Lic.No/Date:0510274791<br>12.10.2010       | Defer<br>Date:09.03.2011 |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 22.2.2011 issued by this office. Accordingly the case may be re-listed on 9.3.2011.. |                                    |                                            |                          |

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|  | Case No.:19/31/83-ALC1/2010 | Party Name:ROHA DYE CHEM PVT. LIMITED, | Meet No/Date:45/83-ALC1/2010<br>09.02.2011 | Status:Case<br>Deferred |
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| 36                                                                                                                                                                                                                                                                                | HQ File :01/83/050/00567/AM11/ | RLA File :03/95/040/00577/AM11/ | Lic.No/Date:0310598683<br>25.10.2010 | Defer<br>Date:09.03.2011 |
| <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div.) on 20.1.2011 defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 9.3.2011. |                                |                                 |                                      |                          |

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| 37                                                                                                                                                                                                                                                                    | <b>Case No.:22/31/83-ALC1/2010</b> | Party Name:SYNTHITE INDUSTRIES LIMITED | Meet No/Date:45/83-ALC1/2010<br>09.02.2011 | <b>Status:Case<br/>Deferred</b> |
|                                                                                                                                                                                                                                                                       | HQ File :01/83/050/00570/AM11/     | RLA File :10/24/040/00060/AM11/        | Lic.No/Date:1010040728<br>28.10.2010       | Defer<br>Date:09.03.2011        |
| <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 22.2.2011.. Accordingly the case may be relisted on 9.3.2011 |                                    |                                        |                                            |                                 |

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| 38                                                                                                                                                                                                                                                                                   | <b>Case No.:23/31/83-ALC1/2010</b> | Party Name:PARIJAT INDUSTRIES (INDIA)<br>PVT.LTD., | Meet No/Date:45/83-ALC1/2010<br>09.02.2011 | <b>Status:Case<br/>Deferred</b> |
|                                                                                                                                                                                                                                                                                      | HQ File :01/83/050/00571/AM11/     | RLA File :33/24/040/00006/AM11/                    | Lic.No/Date:3310016838<br>28.10.2010       | Defer<br>Date:09.03.2011        |
| <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 24.1.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 9.3.2011. |                                    |                                                    |                                            |                                 |

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| 39                                                                                                                                                                                                                                                                                   | <b>Case No.:24/31/83-ALC1/2010</b> | Party Name:PARIJAT INDUSTRIES (INDIA)<br>PVT.LTD., | Meet No/Date:45/83-ALC1/2010<br>09.02.2011 | <b>Status:Case<br/>Deferred</b> |
|                                                                                                                                                                                                                                                                                      | HQ File :01/83/050/00572/AM11/     | RLA File :33/24/040/00005/AM11/                    | Lic.No/Date:3310016839<br>28.10.2010       | Defer<br>Date:09.03.2011        |
| <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 24.1.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 9.3.2011. |                                    |                                                    |                                            |                                 |

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| 40                                                                                                                                                                                                                                                                                   | <b>Case No.:25/31/83-ALC1/2010</b> | Party Name:PARIJAT INDUSTRIES (INDIA)<br>PVT.LTD., | Meet No/Date:45/83-ALC1/2010<br>09.02.2011 | <b>Status:Case<br/>Deferred</b> |
|                                                                                                                                                                                                                                                                                      | HQ File :01/83/050/00573/AM11/     | RLA File :33/24/040/00007/AM11/                    | Lic.No/Date:3310016840<br>28.10.2010       | Defer<br>Date:09.03.2011        |
| <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 24.1.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 9.3.2011. |                                    |                                                    |                                            |                                 |

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| 41                                                                                                                                                    | <b>Case No.:4/33/83-ALC1/2010</b> | Party Name:ARIES DYE CHEM INDUSTRIES, | Meet No/Date:45/83-ALC1/2010<br>09.02.2011 | <b>Status:Case<br/>Deferred</b> |
|                                                                                                                                                       | HQ File :01/83/050/00578/AM11/    | RLA File :08/24/040/00221/AM11/       | Lic.No/Date:0810093570<br>01.11.2010       | Defer<br>Date:09.03.2011        |
| <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy |                                   |                                       |                                            |                                 |

of application from RLA and firm vide letter dated 22.2.2011 . Accordingly the case may be relisted on 9.3.2011

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| 42 | <b>Case No.:8/33/83-ALC1/2010</b>                                                                                                                                                                                                                                     | Party Name:LEXTER EXIM          | Meet No/Date:45/83-ALC1/2010<br>09.02.2011 | <b>Status:Case<br/>Deferred</b> |
|    | HQ File :01/83/050/00582/AM11/                                                                                                                                                                                                                                        | RLA File :03/95/040/00611/AM11/ | Lic.No/Date:0310599486<br>01.11.2010       | Defer<br>Date:09.03.2011        |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 22.2.2011 . Accordingly the case may be relisted on 9.3.2011 |                                 |                                            |                                 |

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| 43 | <b>Case No.:10/33/83-ALC1/2010</b>                                                                                                                                                                                                                                    | Party Name:PARIJAT INDUSTRIES (INDIA)<br>PVT.LTD., | Meet No/Date:45/83-ALC1/2010<br>09.02.2011 | <b>Status:Case<br/>Deferred</b> |
|    | HQ File :01/83/050/00584/AM11/                                                                                                                                                                                                                                        | RLA File :33/24/040/00008/AM11/                    | Lic.No/Date:3310016864<br>01.11.2010       | Defer<br>Date:09.03.2011        |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 22.2.2011 . Accordingly the case may be relisted on 9.3.2011 |                                                    |                                            |                                 |

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| 44 | <b>Case No.:11/33/83-ALC1/2010</b>                                                                                                                                                                                                                                    | Party Name:A VERY DENNISON (INDIA)<br>PVT.LTD. | Meet No/Date:45/83-ALC1/2010<br>09.02.2011 | <b>Status:Case<br/>Deferred</b> |
|    | HQ File :01/83/050/00585/AM11/                                                                                                                                                                                                                                        | RLA File :05/23/040/00137/AM11/                | Lic.No/Date:0510276248<br>02.11.2010       | Defer<br>Date:09.03.2011        |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 22.2.2011 . Accordingly the case may be relisted on 9.3.2011 |                                                |                                            |                                 |

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| 45 | <b>Case No.:12/33/83-ALC1/2010</b>                                                                                                                                                                                                                                    | Party Name:ALOK INDUSTRIES      | Meet No/Date:45/83-ALC1/2010<br>09.02.2011 | <b>Status:Case<br/>Deferred</b> |
|    | HQ File :01/83/050/00586/AM11/                                                                                                                                                                                                                                        | RLA File :05/23/040/00195/AM11/ | Lic.No/Date:0510276255<br>03.11.2010       | Defer<br>Date:09.03.2011        |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 22.2.2011 . Accordingly the case may be relisted on 9.3.2011 |                                 |                                            |                                 |

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| 46 | <b>Case No.:13/33/83-ALC1/2010</b>                                                                                                                                                                                                                                                  | Party Name:ARIES DYE CHEM INDUSTRIES, | Meet No/Date:45/83-ALC1/2010<br>09.02.2011 | <b>Status:Case<br/>Deferred</b> |
|    | HQ File :01/83/050/00587/AM11/                                                                                                                                                                                                                                                      | RLA File :08/24/040/00224/AM11/       | Lic.No/Date:0810093692<br>03.11.2010       | Defer<br>Date:09.03.2011        |
|    | <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 7.2.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 9.3.2011. |                                       |                                            |                                 |

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| 47 | <b>Case No.:15/33/83-ALC1/2010</b>                                                                                                                                                                                                                               | Party Name:COOKSON INDIA PVT. LTD. | Meet No/Date:45/83-ALC1/2010<br>09.02.2011 | <b>Status:Case<br/>Deferred</b> |
|    | HQ File :01/83/050/00589/AM11/                                                                                                                                                                                                                                   | RLA File :04/24/040/00200/AM11/    | Lic.No/Date:0410118636<br>04.11.2010       | Defer<br>Date:09.03.2011        |
|    | <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 6.12.2010 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 9.3.2011. |                                    |                                            |                                 |

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| 48 | <b>Case No.:1/41/83-ALC1/2010</b>                                                                                                                                                                                                                                                  | Party Name:UNITED PHOSPHORUS LTD. | Meet No/Date:45/83-ALC1/2010<br>09.02.2011 | <b>Status:Case<br/>Deferred</b> |
|    | HQ File :01/83/050/00752/AM11/                                                                                                                                                                                                                                                     | RLA File :03/95/040/00588/AM11/   | Lic.No/Date:0310608722<br>30.12.2010       | Defer<br>Date:09.03.2011        |
|    | <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 7.2.2011 and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 9.3.2011. |                                   |                                            |                                 |

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| 49 | <b>Case No.:4/41/83-ALC1/2010</b>                                                                                                                                                                                                                                                   | Party Name:ESTEEM INDUSTRIES PVT. LTD, | Meet No/Date:45/83-ALC1/2010<br>09.02.2011 | <b>Status:Case<br/>Deferred</b> |
|    | HQ File :01/83/050/00755/AM11/                                                                                                                                                                                                                                                      | RLA File :17/24/040/00049/AM10/        | Lic.No/Date:1710003664<br>30.12.2010       | Defer<br>Date:09.03.2011        |
|    | <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 7.2.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 9.3.2011. |                                        |                                            |                                 |

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| 50 | <b>Case No.:2/41/83-ALC1/2010</b>                                                                                                                                                                                                                                                                              | Party Name:UNITED TECHNOLOGISTS | Meet No/Date:45/83-ALC1/2010<br>09.02.2011 | <b>Status:Case<br/>Deferred</b> |
|    | HQ File :01/83/050/00753/AM11/                                                                                                                                                                                                                                                                                 | RLA File :04/24/040/00272/AM11/ | Lic.No/Date:0410120299<br>31.12.2010       | Defer<br>Date:09.03.2011        |
|    | <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 7.2.2011 and defer consideration of the case for four weeks vide letter dated 9.3.2011.. Accordingly the case may be re-listed on 9.3.2011. |                                 |                                            |                                 |

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| 51 | <b>Case No.:5/41/83-ALC1/2010</b>                                                                                                                                                                                                                                                                               | Party Name:ESTEEM INDUSTRIES PVT. LTD, | Meet No/Date:45/83-ALC1/2010<br>09.02.2011 | <b>Status:Case<br/>Deferred</b> |
|    | HQ File :01/83/050/00756/AM11/                                                                                                                                                                                                                                                                                  | RLA File :17/24/040/00144/AM08/        | Lic.No/Date:1710003672<br>31.12.2010       | Defer<br>Date:09.03.2011        |
|    | <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 7.2.2011 and defer consideration of the case for four weeks vide letter dated 22.2.2011.. Accordingly the case may be re-listed on 9.3.2011. |                                        |                                            |                                 |

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|  | <b>Case No.:6/41/83-ALC1/2010</b> | Partv Name:ESTEEM INDUSTRIES PVT. LTD. | Meet No/Date:45/83-ALC1/2010 | <b>Status:Case</b> |
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| 52 |                                                                                                                                                                                                                                                                                                                 |                                 | 09.02.2011                           | <b>Deferred</b>          |
|    | HQ File :01/83/050/00757/AM11/                                                                                                                                                                                                                                                                                  | RLA File :17/24/040/00023/AM09/ | Lic.No/Date:1710003674<br>31.12.2010 | Defer<br>Date:09.03.2011 |
|    | <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 7.2.2011 and defer consideration of the case for four weeks vide letter dated 22.2.2011.. Accordingly the case may be re-listed on 9.3.2011. |                                 |                                      |                          |

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| 53 | <b>Case No.:7/41/83-ALC1/2010</b>                                                                                                                                                                                                                                                                                | Party Name:ESTEEM INDUSTRIES PVT. LTD, | Meet No/Date:45/83-ALC1/2010<br>09.02.2011 | <b>Status:Case<br/>Deferred</b> |
|    | HQ File :01/83/050/00758/AM11/                                                                                                                                                                                                                                                                                   | RLA File :17/24/040/00057/AM09/        | Lic.No/Date:1710003676<br>31.12.2010       | Defer<br>Date:09.03.2011        |
|    | <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 7.2.2011 and defer consideration of the case for four weeks vide letter dated 22.2.2011 .. Accordingly the case may be re-listed on 9.3.2011. |                                        |                                            |                                 |

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| 54 | <b>Case No.:8/41/83-ALC1/2010</b>                                                                                                                                                                                                                                                                               | Party Name:ESTEEM INDUSTRIES PVT. LTD, | Meet No/Date:45/83-ALC1/2010<br>09.02.2011 | <b>Status:Case<br/>Deferred</b> |
|    | HQ File :01/83/050/00759/AM11/                                                                                                                                                                                                                                                                                  | RLA File :17/24/040/00107/AM09/        | Lic.No/Date:1710003678<br>31.12.2010       | Defer<br>Date:09.03.2011        |
|    | <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 7.2.2011 and defer consideration of the case for four weeks vide letter dated 22.2.2011.. Accordingly the case may be re-listed on 9.3.2011. |                                        |                                            |                                 |

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| 55 | <b>Case No.:9/41/83-ALC1/2010</b>                                                                                                                                                                                                                                                   | Party Name:ESTEEM INDUSTRIES PVT. LTD, | Meet No/Date:45/83-ALC1/2010<br>09.02.2011 | <b>Status:Case<br/>Deferred</b> |
|    | HQ File :01/83/050/00760/AM11/                                                                                                                                                                                                                                                      | RLA File :17/24/040/00052/AM10/        | Lic.No/Date:1710003679<br>31.12.2010       | Defer<br>Date:09.03.2011        |
|    | <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 7.2.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 9.3.2011. |                                        |                                            |                                 |

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| 56 | <b>Case No.:12/41/83-ALC1/2010</b>                                                                                                                                                                                                                                    | Party Name:SUDARSHAN CHEMICAL INDUSTRIES LTD | Meet No/Date:45/83-ALC1/2010<br>09.02.2011 | <b>Status:Case<br/>Deferred</b> |
|    | HQ File :01/83/050/00763/AM11/                                                                                                                                                                                                                                        | RLA File :31/24/040/00220/AM11/              | Lic.No/Date:3110046267<br>03.01.2011       | Defer<br>Date:09.03.2011        |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 22.2.2011. Accordingly the case may be re-listed on 9.3.2011 |                                              |                                            |                                 |

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|  | <b>Case No.:11/41/83-ALC1/2010</b> | Partv Name:ARIES DYE CHEM INDUSTRIES. | Meet No/Date:45/83-ALC1/2010 | <b>Status:Case</b> |
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| 57 |                                                                                                                                                                                                                                                                       |                                 | 09.02.2011                           | <b>Deferred</b>          |
|    | HQ File :01/83/050/00762/AM11/                                                                                                                                                                                                                                        | RLA File :08/24/040/00284/AM11/ | Lic.No/Date:0810095202<br>04.01.2011 | Defer<br>Date:09.03.2011 |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 22.2.2011.. Accordingly the case may be relisted on 9.3.2011 |                                 |                                      |                          |

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| 58 | <b>Case No.:14/41/83-ALC1/2010</b>                                                                                                                                                                                                                                    | Party Name:SYNTHITE INDUSTRIES LIMITED | Meet No/Date:45/83-ALC1/2010<br>09.02.2011 | <b>Status:Case<br/>Deferred</b> |
|    | HQ File :01/83/050/00765/AM11/                                                                                                                                                                                                                                        | RLA File :10/24/040/00089/AM11/        | Lic.No/Date:1010041349<br>05.01.2011       | Defer<br>Date:09.03.2011        |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 22.2.2011.. Accordingly the case may be relisted on 9.3.2011 |                                        |                                            |                                 |

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| 59 | <b>Case No.:15/41/83-ALC1/2010</b>                                                                                                                                                                                                                                    | Party Name:SYNTHITE INDUSTRIES LIMITED | Meet No/Date:45/83-ALC1/2010<br>09.02.2011 | <b>Status:Case<br/>Deferred</b> |
|    | HQ File :01/83/050/00766/AM11/                                                                                                                                                                                                                                        | RLA File :10/24/040/00091/AM11/        | Lic.No/Date:1010041350<br>05.01.2011       | Defer<br>Date:09.03.2011        |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 22.2.2011.. Accordingly the case may be relisted on 9.3.2011 |                                        |                                            |                                 |

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| 60 | <b>Case No.:16/41/83-ALC1/2010</b>                                                                                                                                                                                                                                    | Party Name:SYNTHITE INDUSTRIES LIMITED | Meet No/Date:45/83-ALC1/2010<br>09.02.2011 | <b>Status:Case<br/>Deferred</b> |
|    | HQ File :01/83/050/00767/AM11/                                                                                                                                                                                                                                        | RLA File :10/24/040/00092/AM11/        | Lic.No/Date:1010041351<br>05.01.2011       | Defer<br>Date:09.03.2011        |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 22.2.2011.. Accordingly the case may be relisted on 9.3.2011 |                                        |                                            |                                 |

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| 61 | <b>Case No.:17/41/83-ALC1/2010</b>                                                                                                                                                                                                                                    | Party Name:SYNTHITE INDUSTRIES LIMITED | Meet No/Date:45/83-ALC1/2010<br>09.02.2011 | <b>Status:Case<br/>Deferred</b> |
|    | HQ File :01/83/050/00768/AM11/                                                                                                                                                                                                                                        | RLA File :10/24/040/00082/AM11/        | Lic.No/Date:1010041354<br>05.01.2011       | Defer<br>Date:09.03.2011        |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 22.2.2011.. Accordingly the case may be relisted on 9.3.2011 |                                        |                                            |                                 |

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| 62 | <b>Case No.:1/45/83-ALC1/2010</b> | Party Name:ELPPE CHEMICALS PRIVATE LIMITED | Meet No/Date:45/83-ALC1/2010<br>09.02.2011 | <b>Status:Case<br/>Deferred</b> |
|    | HQ File :01/83/050/00835/AM11/    | RLA File :03/94/040/00964/AM11/            | Lic.No/Date:0310612884<br>27.01.2011       | Defer<br>Date:09.03.2011        |
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**Decision :**The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 22.2.2011. Accordingly the case may be relisted on 9.3.2011

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| 63 | <b>Case No.:7/45/83-ALC1/2010</b>                                                                                                                                                                                                                                     | Party Name:ESTEEM INDUSTRIES PVT. LTD, | Meet No/Date:45/83-ALC1/2010<br>09.02.2011 | <b>Status:Case<br/>Deferred</b> |
|    | HQ File :01/83/050/00841/AM11/                                                                                                                                                                                                                                        | RLA File :17/24/040/00037/AM11/        | Lic.No/Date:1710003727<br>27.01.2011       | Defer<br>Date:09.03.2011        |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 22.2.2011.. Accordingly the case may be relisted on 9.3.2011 |                                        |                                            |                                 |

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| 64 | <b>Case No.:2/45/83-ALC1/2010</b>                                                                                                                                                                                                                                    | Party Name:ROHAN DYES AND INTERMEDIATES LTD. | Meet No/Date:45/83-ALC1/2010<br>09.02.2011 | <b>Status:Case<br/>Deferred</b> |
|    | HQ File :01/83/050/00836/AM11/                                                                                                                                                                                                                                       | RLA File :08/24/040/00212/AM11/              | Lic.No/Date:0810095816<br>28.01.2011       | Defer<br>Date:09.03.2011        |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 22.2.2011. Accordingly the case may be relisted on 9.3.2011 |                                              |                                            |                                 |

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| 65 | <b>Case No.:3/45/83-ALC1/2010</b>                                                                                                                                                                                                        | Party Name:ROHAN DYES AND INTERMEDIATES LTD. | Meet No/Date:45/83-ALC1/2010<br>09.02.2011 | <b>Status:Case<br/>Deferred</b> |
|    | HQ File :01/83/050/00837/AM11/                                                                                                                                                                                                           | RLA File :08/24/040/00213/AM11/              | Lic.No/Date:0810095817<br>28.01.2011       | Defer<br>Date:09.03.2011        |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 9.3.2011 |                                              |                                            |                                 |

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| 66 | <b>Case No.:4/45/83-ALC1/2010</b>                                                                                                                                                                                                        | Party Name:ROHAN DYES AND INTERMEDIATES LTD. | Meet No/Date:45/83-ALC1/2010<br>09.02.2011 | <b>Status:Case<br/>Deferred</b> |
|    | HQ File :01/83/050/00838/AM11/                                                                                                                                                                                                           | RLA File :08/24/040/00321/AM11/              | Lic.No/Date:0810095818<br>28.01.2011       | Defer<br>Date:09.03.2011        |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 9.3.2011 |                                              |                                            |                                 |

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| 67 | <b>Case No.:5/45/83-ALC1/2010</b>                                                                                                                                                                                                        | Party Name:ROHAN DYES AND INTERMEDIATES LTD. | Meet No/Date:45/83-ALC1/2010<br>09.02.2011 | <b>Status:Case<br/>Deferred</b> |
|    | HQ File :01/83/050/00839/AM11/                                                                                                                                                                                                           | RLA File :08/24/040/00322/AM11/              | Lic.No/Date:0810095819<br>28.01.2011       | Defer<br>Date:09.03.2011        |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 9.3.2011 |                                              |                                            |                                 |

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| 68 | <b>Case No.:6/45/83-ALC1/2010</b>                                                                                                                                                                                                        | Party Name:ARIES DYE CHEM INDUSTRIES, | Meet No/Date:45/83-ALC1/2010<br>09.02.2011 | <b>Status:Case<br/>Deferred</b> |
|    | HQ File :01/83/050/00840/AM11/                                                                                                                                                                                                           | RLA File :08/24/040/00331/AM11/       | Lic.No/Date:0810095836<br>28.01.2011       | Defer<br>Date:09.03.2011        |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 9.3.2011 |                                       |                                            |                                 |

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| 69 | <b>Case No.:8/45/83-ALC1/2010</b>                                                                                                                                                                                                                                            | Party Name:FUTURA CERAMICS PVT LTD | Meet No/Date:45/83-ALC1/2010<br>09.02.2011 | <b>Status:Case<br/>Deferred</b> |
|    | HQ File :01/83/050/00842/AM11/                                                                                                                                                                                                                                               | RLA File :34/24/040/00250/AM11/    | Lic.No/Date:3410029199<br>31.01.2011       | Defer<br>Date:09.03.2011        |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 22.2.2011 issued by this office. Accordingly the case may be re-listed on 9.3.2011.. |                                    |                                            |                                 |

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| 70 | <b>Case No.:11/45/83-ALC1/2010</b>                                                                                                                                                                                                       | Party Name:ESTEEM INDUSTRIES PVT. LTD, | Meet No/Date:45/83-ALC1/2010<br>09.02.2011 | <b>Status:Case<br/>Deferred</b> |
|    | HQ File :01/83/050/00845/AM11/                                                                                                                                                                                                           | RLA File :17/24/040/00043/AM09/        | Lic.No/Date:1710003736<br>31.01.2011       | Defer<br>Date:09.03.2011        |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 9.3.2011 |                                        |                                            |                                 |

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| 71 | <b>Case No.:9/45/83-ALC1/2010</b>                                                                                                                                                                                                        | Party Name:PLANT LIPIDS PRIVATE LIMITED | Meet No/Date:45/83-ALC1/2010<br>09.02.2011 | <b>Status:Case<br/>Deferred</b> |
|    | HQ File :01/83/050/00843/AM11/                                                                                                                                                                                                           | RLA File :10/24/040/00097/AM11/         | Lic.No/Date:1010041649<br>01.02.2011       | Defer<br>Date:09.03.2011        |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 9.3.2011 |                                         |                                            |                                 |

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| 72 | <b>Case No.:10/45/83-ALC1/2010</b>                                                                                                                                                                                                       | Party Name:HPL ADDITIVES<br>LIMITED(FORMERLY KNOWN HIGH POLYMER | Meet No/Date:45/83-ALC1/2010<br>09.02.2011 | <b>Status:Case<br/>Deferred</b> |
|    | HQ File :01/83/050/00844/AM11/                                                                                                                                                                                                           | RLA File :05/23/040/00303/AM11/                                 | Lic.No/Date:0510282725<br>01.02.2011       | Defer<br>Date:09.03.2011        |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 9.3.2011 |                                                                 |                                            |                                 |

Date:23.02.2011  
Place:New Delhi

G. SARAVANAN  
Foreign Trade Development Officer